

FORM

ITR-7

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D)

(Please see Rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year

2007 - 08

Part A-GEN**GENERAL**

1. PERMANENT ACCOUNT NUMBER (PAN)
2. NAME (As mentioned in deed of creation/ establishing/ incorporation/ formation)
3. ADDRESS
 (Flat No./Door/House No., Premises,
 Road, Locality)
- Pin Telephone Fax, if any
4. Date of formation (DD-MM-YYYY) - - 5. Status (Please see instructions)
6. e-mail ID:
7. Is there any change in Address? Yes No
8. Number and Date of registration under section 12A(a) and - -
9. If claiming exemption under section 10:
 (i) Mention the clause(s) and sub-clause(s)
 (ii) Date of notification/ approval, if any - -
 (iii) Period of validity - - To - -
10. Whether liable to tax at maximum marginal rate under section 164 Yes No
11. Ward/ Circle/ Range
12. Assessment Year - 13. Residential Status (Please see instructions)
14. If there is change in jurisdiction, state old Ward/ Circle/ Range
15. Section under which this return is being filed
 (Please see instructions) Return of Income Return of fringe benefits
16. Whether Original or Revised Return
 If revised, Receipt No. and date of filing original return. and - -
17. Is this your first return? Yes No

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

PART-B

(a) Computation of total income

18.	Income from house property [Sch.-(F-1A)]	000	<input type="text"/>
19.	(i) Profits and gains of business or profession [Sch.-(F-1B)]	000	<input type="text"/>
	(ii) Profits and gains from transactions chargeable to securities transaction tax included in (i) above (Sch.-(B-26(ii))	000	<input type="text"/>
20.	Capital gains		
	(a) Short-term (under section 111A) [Sch.-F-1C(i)]	000	<input type="text"/>
	(b) Short-term (others) [Sch.- F-1C(ii)]	000	<input type="text"/>
	(c) Long-term [Sch.- F-1C(iii)]	000	<input type="text"/>
21.	Income from other sources [Sch.- F-1D]	000	<input type="text"/>
22.	Deemed income under section 11 [F-4(iv)]	000	<input type="text"/>
23.	Total [(18)+(19)+(20)+(21)+(22)]	000	<input type="text"/>
24.	Less: Exempt income [Sch.-F3(ix)]	000	<input type="text"/>
25.	Income chargeable under section 11(4) [Sch.-B(34)]	000	<input type="text"/>
26.	Total income [(23) – (24)+(25)]	000	<input type="text"/>
	In words		<input type="text"/>

(b) Statement of taxes on total income

27.	Net agricultural income [Sch.F-9]	000	<input type="text"/>
28.	Tax on total income [Sch.G-6]	000	<input type="text"/>
29.	Rebate under section 88E [Sch.G-7(iii)]	000	<input type="text"/>
30.	Surcharge [Sch.G-9]	000	<input type="text"/>
31.	Education Cess [Sch.G-11]	000	<input type="text"/>
32.	Tax + Surcharge + Education Cess [Sch.G-12]	000	<input type="text"/>
33.	Tax deducted/ Collected at source [Sch.G-16B]	000	<input type="text"/>
34.	Advance tax paid [Sch.G-16A]	000	<input type="text"/>
35.	Self-assessment tax paid [Sch.G-16C]	000	<input type="text"/>
36.	Balance tax payable [(32) – (33) – (34) – (35)]	000	<input type="text"/>
37.	Interest payable under section 234A/ 234B/ 234C [Sch.G-13]	000	<input type="text"/>
38.	Tax and interest payable [Sch.G-18]	000	<input type="text"/>
39.	Refund due, if any [Sch.G-19]	000	<input type="text"/>

PART-C

Computation of fringe benefits and tax thereon (if applicable)

1.	Value of fringe benefits for first quarter	0000	<input type="text"/>
2.	Value of fringe benefits for second quarter	0000	<input type="text"/>
3.	Value of fringe benefits for third quarter	0000	<input type="text"/>
4.	Value of fringe benefits for fourth quarter	0000	<input type="text"/>

3. State whether the above-mentioned property is
 Self-occupied or Let out or Unoccupied (Please tick as applicable)

4. Built-up area (In square metre) Area of land appurtenant (in square metre) Annual lettable value

5. Annual lettable value / Actual rent received or receivable (whichever is higher)

6. Less: Deduction claimed under section 23

(a) Taxes actually paid to local authority

(b) Unrealised rent

(c)

7. Total of 6 above

8. Balance {(5) – (7)}

9. Less: Deductions claimed under section 24

(a) 30% of Annual value

(b) Interest on capital borrowed

10. Total of 9 above

11. Balance [(8) – (10)]

12. Unrealised rent received in the year under section 25A and / or 25AA

13. (a) Amount of arrears of rent received in the year under section 25B

(b) Less: Deduction admissible under section 25B (30% of arrear rent received)

14. Income chargeable under section 25B [13(a) – 13(b)]

15. Balance [(11)+(12)+(14)]

16. Total of 15 (in case of more than one property, give total of all sheets)

17. Income chargeable under the head "Income from house property" (16)

SCHEDULE B: Profits and gains of business or profession
(I) General

1. Nature of business or profession: Manufacturing Trading

Manufacturing-cum-trading Service Profession Others

2. Number of branches Attach list with full address(es)

3. Method of accounting Mercantile Cash

4. Is there any change in method of accounting? Yes No

5. If yes, state the change

6. Method of valuation of stock.....

(iv) In case you were engaged in the business of retail trade in any goods or merchandise, the total turnover on account of which did not exceed forty lakh rupees, as mentioned in section 44AF:

- (a) Total turnover on account of such business 000
 (b) Deemed profit at rate of 5% of turnover 000
 (c) Add: Higher of the amounts mentioned in 16(i)(c) and 16(iv)(b) 000

17. Deduct – Amount of exempt income included in item 14, being:
 (i) Share of income from firm(s) exempt under section 10(2A) 000
 (ii) Share of income from AOP / BOI 000
 (iii) Any other income exempt from tax (specify the section) 000

18. Is section 10A / 10B/ 10C applicable? Yes No
 If yes, have you opted out by filing declaration prescribed under section 10A(8) / 10B(8) / 10C(6) Yes No

If no, furnish the following information

Section	Year Number	Amount claimed deductible / not includible in total income

Deduct: Amount as per item 18 above 000

19. Add: Incomes specified in section 28(ii) to 28(vi) not included in item 14 000

20. Add: Deemed income not included in item 14 under sections 33AB, 33ABA, 35ABB, etc.

- (i) Section..... Amount.....
 (ii) Section..... Amount.....
 (iii) Section..... Amount.....
 (iv) Section..... Amount.....

Total 000

21. Deduct: Allowance under section 35A, 35AB, 35ABB, etc.

Section	Year No.	Installment	Amount debited in accounts	Amount allowable

Total 000

22. Add: Adjustment on account of profit includible under section 44B, 44BB and 44BBA 000

23. Add / deduct: Adjustments in accordance with sections 28 to 44DA, if any, necessary

- | Under section | Amount |
|---------------|--------|
| | |
| | |
| | |

Total 000

S.No.	Head/ Source of income	Income of previous year	House property loss of the previous year set off‡	Business loss (other than speculation loss) of the previous year set off‡	Other sources loss (other than loss from owning race horses) of the previous year set off‡	Current year's income remaining after set off
		(i)	(ii)	(iii)	(iv)	(v)
1.	House Property					
2.	Business (including speculation profit)					
3.	Short-term capital gain					
4.	Long-term capital gain					
5.	Other sources (including profit from owning race horses)					

Under column (i), write only the positive incomes from the heads/ sources of income mentioned in rows (1) to (5)

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‡Under columns (ii), (iii) and (iv) write the appropriate amount of loss against the head / source of income with which it is set-off.

SCHEDULE F. Statement of Total Income

1. A. Income from house property [Sch. A-17 or E.1.(v)] 000

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 - B. As per books of account – Profits and gains of business or profession [Sch. B-33 or E.2.(v)] 000

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 - C. Capital gains
 - (i) Short-term under section 111A [Sch. C.14C] 000

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 - (ii) Short-term (others) [Sch. C.14D] 000

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 - (iii) Long-term [Sch. C.14B] 000

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 - D. Income from other sources [Sch. D.9 or E.5.(v)] 000

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2. Total [(A) to (D)], i.e., Gross income 000

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3. Deduct:
 - (i) Amount applied to charitable or religious purposes in India during the previous year 000

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 - (ii) Amount deemed to have been applied to charitable or religious purposes in India during the previous year – clause (2) of the Explanation to section 11(1) 0000

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 - (iii) Amount accumulated or set apart / finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent of income derived from property held in trust wholly or in part only for such purposes under 11(1)(a) 000

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 - (iv) Amount eligible for exemption under section 11(1)(c) 000

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 - (v) Amount eligible for exemption under section 11(1)(d) 000

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 - (vi) Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in section 11(2) are fulfilled 000

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 - (vii) Income claimed exempt under section 10(...), specify clause / sub-clause

6. Tax payable after credit under section 115JAA [(4)-(5)] 000
7. Rebate under section 88E
- (i) Tax on profits and gains from transactions chargeable to securities transaction tax [item 26(ii) of Schedule B]; 000
- (ii) Amount of securities transaction tax paid (attach Form 10DB / 10DC); 000
- (iii) Rebate under section 88E [lower of (i) / (ii) above] 000
8. Tax minus rebate under section 88E [(6) – (7)(iii)] 000
9. Surcharge [on (8) above] 000
10. Tax + Surcharge [(8)+(9)] 000
11. Education Cess [on (10) above] 000
12. Tax + surcharge + Education cess [(10) + (11)] 000
13. Add interest for:
- (a) Late filing of return under section 234A 000
- (b) Default in payment of advance tax under section 234B 000
- (c) Deferment of advance tax under section 234C 000
14. Total of items 13 above 000
15. Total tax and interest payable [(12) + (13)] 000
16. Prepaid taxes
- A. Advance tax

Name of the Bank Branch	BSR Code of Bank Branch (7 Digit)	Date of deposit (DDMMYY)	Serial No. of challan	Amount (Rs.)

Date of installment	Upto 15/9	16/9 to 15/12	16/12 to 15/03	16/03 to 31/03	Total
	000	000	000	000	000
Amount					

B. Tax deducted / collected at source: [Attach certificate(s)]:

- (a)
- (b)
- (c)
- Total of [(a) to (c)] 000

C. Tax on self-assessment

Name of the Bank Branch	BSR Code of Bank Branch (7 Digit)	Date of deposit (DDMMYY)	Serial No. of challan	Amount (Rs.)

- Total self-assessment tax paid 000
- D. Other prepaid taxes, if any (Please specify and attach proof) 000
17. Total [16(A) + 16(B) + 16(C) + 16(D)] 000
18. Tax and interest payable [(15) – (17)] 000
19. Refund due, if any [(17) – (15)] 000

SCHEDULE H. General Information

1. In case of change in address, please furnish new address (tick):

A. Residence or B. Office

Flat / Door / Block No.

Name of Premises / Building / Village

Road / Street / Lane / Post Office

Area / Locality / Taluka / Sub-Division

Town / City / District

State / Union territory

Pin

2. Particulars of Bank Account (Mandatory in Refund cases)

Name of the Bank	MICR Code (9 digit)	Address of Bank Branch	Type of Account (Savings/ Current)	Account Number	ECS (Y/N)

3. Income claimed exempt:

Nature of income	Amount (in Rs)	Reasons for claim

4. If claiming exemption under sub-clause (iiiad) or (iii ae) or (vi) or (via) of clause (23C) of section 10, state the amount of aggregate annual receipts

5. State the nature of charitable or religious or educational or philanthropic objects/ activities

6. Are you assessed to wealth-tax? Yes No
 (If yes, the wealth tax return should be filed along with this return)

SCHEDULE I. Details of amounts accumulated / set apart within the meaning of section 11(2) in the last eleven years, viz., previous years relevant to the current assessment year and the ten preceding assessment years

Year of accumulation	Amount accumulated	Whether invested in accordance with the provisions of section 11(5)	Purpose of accumulation	Amounts applied during the year	Balance amount available for application	Amount deemed to be income within meaning of sub-section (3) of section 11

SCHEDULE J. Book Profits under section 115JB

- Net profit as shown in the profit and loss account for the relevant previous year – section 115JB(2) 000
- Adjustments (if any) – vide the first and second proviso to section 115JB(2) 000
- Adjustments – vide Explanation to section 115JB(2) 000

Nature of item	Add	Deduct

- Total adjustments [(2) + (3)] 000
- Balance book profit [(1) + (4)] 000
- 10% of the book profit 000

SCHEDULE – JA: Tax credit under section 115JAA

Sl.No.	Item	Assessment Year 2006-07 (iii)	Assessment Year 2007-08 (iv)
1.	Tax under section 115JB	0000 <input type="text"/>	0000 <input type="text"/>
2.	Tax under other provisions of the Act	0000 <input type="text"/>	0000 <input type="text"/>
3.	Excess tax under 115JB	0000 <input type="text"/> [1(iii) – 2(iii)] if 1(iii) is more than 2(iii)]	0000 <input type="text"/> [1(iv) – 2(iv)] if 1(iv) is more than 2(iv)]
4.	Excess tax under other provisions of the Act		0000 <input type="text"/> [2(iv) – 1(iv)] if 2(iv) is more than 1(iv)]
5.	Tax credit under section 115JAA, [Lower of 3(iii) and 4(iv)]		0000 <input type="text"/>

SCHEDULE K. Statement showing the investment of all funds of the Trust or Institution as on the last day of the previous year

Part A – Details of investment/ deposits made under section 11(5) (may be given in a separate sheet if space is not sufficient)

Part B –Investments held at any time during the previous year(s) [in concern in which persons referred to in section 13(3) have a substantial interest]

Sl. No.	Name and address of the concern	Where the concern is a company, No. and class of shares	Nominal value of the investment	Income from the investment	Whether the amount in col. 4 exceeds 5 per cent of the capital of the concern during the previous year – say Yes / No
1	2	3	4	5	6
		Total			

Part C – Other investments as on the last day of the previous year(s)

Sl.No.	Name and address of the concern	Where the concern is a company, class of shares held	No. and nominal value of investment
1	2	3	4

SCHEDULE L. Statement of particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s), etc., of the Trust or Institution

1. Name(s) of author(s) / founder(s) / and address(es), if alive

2. Date on which the trust was created or institution established or company incorporated

3. Name(s) of the person(s) who was / were trustee(s) / manager(s) during the previous year(s)

4. Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b)

5. Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives

SCHEDULE LA (In case of a Political Party)

- | | | |
|--|---|-----------------------------|
| 1. Whether books of account were maintained? | Yes <input type="checkbox"/> | No <input type="checkbox"/> |
| 2. Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained | Yes <input type="checkbox"/> | No <input type="checkbox"/> |
| 3. Whether the accounts have been audited, if yes date of audit | Yes <input type="checkbox"/> | No <input type="checkbox"/> |
| | <input style="width: 30px; height: 20px;" type="text"/> - <input style="width: 30px; height: 20px;" type="text"/> - <input style="width: 30px; height: 20px;" type="text"/> | |
| 4. Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted | Yes <input type="checkbox"/> | No <input type="checkbox"/> |

SCHEDULE M. Value of fringe benefits (if applicable)

	Amount/ Value of expenditure (i)	Percentage (ii)		Value of fringe benefit (iv) = (ii) x (iii) ÷ 100
1. Free or concessional tickets provided for private journeys of employees or their family members (The value in column (ii) shall be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee).	<input style="width: 100%; height: 20px;" type="text"/>	100	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
2. Contribution to an approved superannuation fund for employees (in excess of one lakh rupees in respect of each employee).	<input style="width: 100%; height: 20px;" type="text"/>	100	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
3. Entertainment	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
4(a). Hospitality in the business other than the business referred to in 4(b), 4(c) or 4(d).	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
4(b). Hospitality in the business of hotel.	<input style="width: 100%; height: 20px;" type="text"/>	5	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
4(c). Hospitality in the business of carriage of passengers or goods by aircraft.	<input style="width: 100%; height: 20px;" type="text"/>	5	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
4(d). Hospitality in the business of carriage of passengers or goods by ship.	<input style="width: 100%; height: 20px;" type="text"/>	5	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
5. Conference (other than fee for participation by the employees in any conference)	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
6. Sale promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB (2) (D).	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
7. Employees welfare	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
8(a). Conveyance. In the business other than the business referred to in 8(b), 8(c) and 8(d).	<input style="width: 100%; height: 20px;" type="text"/>	20	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>
8(b). Conveyance in business of construction.	<input style="width: 100%; height: 20px;" type="text"/>	5	<input style="width: 30px; height: 20px;" type="text"/>	<input style="width: 100%; height: 20px;" type="text"/>

8(c).	Conveyance in the business of manufacture or production of pharmaceuticals.	<input type="text"/>	5	<input type="text"/>
8(d).	Conveyance in the business of manufacture or production computer software.	<input type="text"/>	5	<input type="text"/>
9(a).	Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9(b), 9(c), 9(d) or 9(e).	<input type="text"/>	20	<input type="text"/>
9(b).	Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals.	<input type="text"/>	5	<input type="text"/>
9(c).	Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software.	<input type="text"/>	5	<input type="text"/>
9(d).	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft.	<input type="text"/>	5	<input type="text"/>
9(e).	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship.	<input type="text"/>	5	<input type="text"/>
10(a).	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car.	<input type="text"/>	20	<input type="text"/>
10(b).	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car.	<input type="text"/>	5	<input type="text"/>
11.	Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than business of carriage of passengers or goods by aircraft.	<input type="text"/>	20	<input type="text"/>
12.	Use of telephone (including mobile phone) other than expenditure on leased telephone thereon.	<input type="text"/>	20	<input type="text"/>
13.	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes.	<input type="text"/>	20	<input type="text"/>
14.	Festival celebrations.	<input type="text"/>	50	<input type="text"/>
15.	Use of health club and similar facilities.	<input type="text"/>	50	<input type="text"/>
16.	Use of any other club facilities	<input type="text"/>	50	<input type="text"/>

